

-: : CIRCULAR : :-

NO.12/P.I./2017

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Sub: Hiding of Party names in Family matters and other like cases in CIS.

Some statutes like Hindu Marriage Act, 1955; Juvenile Justice (Care & Protection of Children) Act, 2015; Protection of Children from Sexual Offenses Act, 2012; etc. prohibit disclosure of identity of Parties or Victims in certain situations.

In view of above prohibitions, Hon'ble E-Committee, Supreme Court of India has issued direction for not uploading information related to Matrimonial Matters, Juvenile Justice Act, Official Secrets Act, Matter relating to Intelligence Agencies, Matters relating to Domestic Violence etc. on eCourts Portal.

In CIS 2.0, a functionality has been developed by which party name of any case may be made hidden. After hiding the party name, the names of parties are shown as "xxxxxx" on website and NJDG Judgments and Orders in such cases are also not shown.

Therefore, it is enjoined upon all the Subordinate Courts that in cases where information regarding party names is not to be made public in accordance with any statutory or other requirement, the concerned court may pass an order for hiding the party name in CIS and the office will use the option available in CIS 2.0 for the purpose.

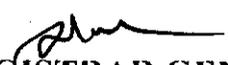
By Order


REGISTRAR GENERAL

Gen./XV/81/2017/6538

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Copy forwarded to all the District & Sessions Judges with the request to circulate the same amongst all the subordinate Courts in their judgeships for information and compliance.


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